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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 27/2020**
BRISTOL-MYERS SQUIBB HOLDINGS IRELAND UNLIMITED
COMPANY & ORS.

..... Plaintiff

Represented by: Mr. Pravin Anand, Ms. Prachi
Agarwal, Ms. Trisha Malhotra, Ms.
Ridhie Bajaj, Ms. Rashi, Advs.

versus

BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. &
ANR.

..... Defendant

Represented by: Mr. Sai Deepak, Mr. Avinash K.
Sharma, Advs.

CORAM:
HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

% **18.02.2020**

I.A. 2321/2020 (u/O XXXIX R 2A CPC by P)

1. By this application the plaintiff alleges that despite the ad-interim injunction granted by this Court dated 30th January, 2020 the defendants are selling their products in the open market.
2. Learned counsel for the defendant/respondents state that these products for which violation of the interim injunction is alleged had been sold in the market prior to the injunction order and he will place material on record to show this.

CS(COMM) 27/2020

page 1 of 2



3. At this stage instead of issuing show cause notice as to why proceedings under the Contempt of Court Act be not initiated against the respondent No.3 and 4, this Court is inclined to issue notice simplicitor to the respondents to satisfy whether show cause notice is required to be issued in the petition.
4. Learned counsel for the respondent accepts notice. Reply affidavit be filed within three weeks. Rejoinder affidavit in two weeks thereafter.
5. List on 31st March, 2020 the date already fixed.

MUKTA GUPTA, J.

FEBRUARY 18, 2020
‘ga’

CS(COMM) 27/2020

page 2 of 2